



**LEGISLATIVE ASSEMBLY  
OF  
GOA, DAMAN AND DIU**

**The Goa, Daman and Diu  
Shops and Establishments  
(Amendment) Bill, 1984**

**(Bill No. 3 of 1984)**

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**(As passed by the Legislative Assembly of Goa, Daman  
and Diu on the 19th day of January, 1984)**

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**GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
JANUARY, 1984**

The Goa, Daman and Diu Shops and Establishments  
(Amendment) Bill, 1984

(Bill No. 3 of 1984)

A

BILL

to amend the Goa, Daman and Diu Shops and Establishments Act, 1973.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Thirty-fourth Year of the Republic of India as follows: —

1. **Short title and commencement.** — (1) This Act may be called the Goa, Daman and Diu Shops and Establishments (Amendment) Act, 1984.

(2) It shall come into force at once.

2. **Amendment of section 2.** — After clause (10) of section 2 of the Goa, Daman and Diu Shops and Establishments Act, 1973 (13 of 1974) (hereinafter referred to as “the principal Act”) the following new clause shall be inserted, namely: —

“(10 A) ‘Gada’ means an establishment mounted on wheels, whether moving or stationary and constructed by using either wood or metal sheets or both and managed by the owner himself or a member of his family or a dependent and the value of the goods stored therein, on any particular day, for the purpose of trading does not exceed Rs. 5,000/-.

*Explanation.* — For the purpose of valuation of the goods, the Inspector shall be competent to make an assesment thereof and for this purpose he may take into consideration the valuation made, if any, by any local authority.”

3. **Amendment of section 24.** — In section 24 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely: —

“(1) Every employee in any establishment shall also be entitled to seven holidays in a year with wages which shall include the 26th January (Republic Day), the 1st May (May Day), the 15th August (Independence Day), the 2nd October (Gandhi Jayanti) and the 19th December (Goa Liberation Day), in addition to two holidays to

be availed of after prior fixation and declaration made in the prescribed manner by each establishment in the first month of the year:

Provided that the employer may require any employee to work in the establishment on all or any of these days subject to the condition that for such work the employee shall be paid double the amount of the daily wages and also be granted leave on any other day in lieu of the holiday.”.

**4. Amendment of section 25.** — In section 25 of the principal Act, —

(i) the words and figures “or the holidays allowed under section 24” shall be omitted;

(ii) the words “average of his” shall be omitted.

**5. Amendment of section 61.** — In sub-section (1) of section 61 of the principal Act, —

(i) in clause (a), for the words “five hundred rupees”, the words “one thousand six hundred rupees” shall be substituted;

(ii) after clause (d), the following new clauses shall be inserted, namely: —

“(e) establishments belonging to any nationalised, scheduled or co-operative bank;

(f) establishments known as ‘Gadas’ as defined under clause (10-A) of section 2.”.